

for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-8006/84]

**Notification under the Central Excise Rules, 1944**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) I beg to lay on the Table a copy of Notification No. G.S.R. 221 (E) (Hindi and English versions) published in Gazette of India dated the 21st March, 1984 together with an explanatory memorandum making certain amendment to Notification No. 32/84-CE dated the 1st March, 1984 issued under the Central Excise Rules.

[Placed in Library See No. LT-8007/84]

12.06 hrs.

**MESSAGE FROM RAJYA SABHA**

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Workmen's Compensation (Amendment) Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 22nd March, 1984.”

12.06½ hrs.

**WORKMEN'S COMPENSATION (AMENDMENT) BILL**

*As passed by Rajya Sabha*

Sir, I lay on the Table of the House the Workmen's Compensation (Amendment) Bill, 1984, as passed by Rajya Sabha.

12.07 hrs.

(व्यवधान)

अध्यक्ष महोदय : आप लिखकर मुझे दे दीजिए। आप बिला वजह गरम होते रहते हैं। लिखकर दीजिए।

(व्यवधान)

MR. SPEAKER : As long as he occupies the Bench, he is judge. I cannot say that he is not a Judge. Neither can you say that. But there are ways and means to discuss and that can be done. You can do it through a substantive motion. That is all right. You can discuss it. When have I disputed that angle ? I have only said that certain things cannot be done in this manner.

(Interruptions)

SHRI SATISH AGRAWAL (Jaipur) : I am on a point of order. According to your observations and rulings, after the Question Hour, at the most, with your permission only, these matters can be raised and will go on record where you permit and Members have given notice. Here Mr. Ram Swaroop Ram has neither given a notice nor sought your permission. Despite your asking him to stop and sit down... (Interruptions) It is going on record. It is against your observations.

MR. SPEAKER : How can it ? Nothing goes on record without my permission.

SHRI SATISH AGRAWAL : But it has gone on record...

(Interruptions)

MR. SPEAKER : No question; nothing whatsoever. Without permission, I will not allow.

PROF. MADHU DANDAVATE (Rajapur) : Except your observations, nothing will go on record ?